HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: OCTOBER 23, 2026

No. 2364 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Manoj Kumar Singh Gautam**, Principal Judge, Family Court, Jalaun at Orai is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Pilibhit.

No. 2365 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Rahul Kumar Katyan**, Principal Judge, Family Court, Ayodhya is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Amroha.

No. 2366 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Ved Prakash Verma**, Presiding Officer, Commercial Court, Ayodhya is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Lucknow (South).

No. 2367 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Kunal Vepa**, Director, National Legal Services Authority, New Delhi is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Hapur.

No. 2368 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Sri **Nand Pratap Ojha**, Principal Judge, Family Court, Lalitpur is appointed/posted as Principal Judge, Family Court, Jalaun at Orai.

No. 2369 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Sri **Intakhab Alam**, Presiding Officer, Motor Accident Claims Tribunal, Mainpuri is appointed/posted as Principal Judge, Family Court, Kanpur Nagar.

No. 2370 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Sri **Rajnish Kumar-I**, Presiding Officer, Motor Accident Claims Tribunal, Auraiya is appointed/posted as Principal Judge, Family Court, Muzaffar Nagar.

No. 2371 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Arvind Kumar Singh-II**, Principal Judge, Family Court, Firozabad is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Bulandshahar.

No. 2372 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Shailendra Pandey**, Presiding Officer, Motor Accident Claims Tribunal, Meerut (North) is appointed/posted as Presiding Officer, Land Acquisition, Rehabilitation & Resettlement Authority, Gorakhpur.

No. 2373 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Khaliquzzama**, Principal Judge, Family Court, Muzaffar Nagar is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Auraiya.

No. 2374 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Sri **Parvendra Kumar Sharma**, Presiding Officer, Motor Accident Claims Tribunal, Prayagraj (North) is appointed/posted as Principal Judge, Family Court, Auraiya.

No. 2375 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Anand Kumar-I**, Principal Judge, Family Court, Shravasti at Bhinga is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Etawah.

No. 2376 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Sri **Ram Chandra Yadav-I**, Presiding Officer, Motor Accident Claims Tribunal, Etawah is appointed/posted as Principal Judge, Family Court, Shravasti at Bhinga.

No. 2377 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Sri **Manraj Singh,** Presiding Officer, Motor Accident Claims Tribunal, Jhansi is appointed/posted as Principal Judge, Family Court, Lalitpur.

No. 2378 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Sheo Chand**, Presiding Officer, Motor Accident Claims Tribunal, Fatehpur is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Kushinagar at Padrauna.

No. 2379 /Admin. (Services)/2026

Sri **Indra Jeet Singh-I**, Additional District & Sessions Judge, Ayodhya to be Additional District & Sessions Judge/Special Judge, Ayodhya vice Smt. Pratibha Narayan.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Ayodhya against the special court created for trying cases under the said Act.

No. 2380 /Admin. (Services)/2026

Smt. **Pratibha Narayan**, Special Judge/Additional District & Sessions Judge, Ayodhya to be Additional District & Sessions Judge, Ayodhya.

No. 2381 /Admin. (Services)/2026

Sri **Janardan Prasad Yadav**, Additional District & Sessions Judge, Ayodhya to be Additional District & Sessions Judge/Special Judge, Ayodhya for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Deepak Yadav.

No. 2382 /Admin. (Services)/2026

Sri **Deepak Yadav**, Special Judge/Additional District & Sessions Judge, Ayodhya to be Additional District & Sessions Judge, Ayodhya.

No. 2383 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Sri **Surendra Mohan Sahay**, Additional District & Sessions Judge, Ayodhya is appointed/posted as Principal Judge, Family Court, Ayodhya.

No. 2384 /Admin. (Services)/2026

Sri **Vinay Arya**, Additional District & Sessions Judge, Barabanki to be Additional District & Sessions Judge/Special Judge, Barabanki vice Sri Subash Chandra Tiwari

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Barabanki against the special court created for trying cases under the said Act.

No. 2385 /Admin. (Services)/2026

Sri **Subash Chandra Tiwari**, Special Judge/Additional District & Sessions Judge, Barabanki to be Additional District & Sessions Judge, Barabanki.

No. 2386 /Admin. (Services)/2026

Sri **Asad Ahmad Hashmi**, Additional District & Sessions Judge, Barabanki to be Additional District & Sessions Judge/Special Judge, Barabanki for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Rakesh Kumar Singh-I

No. 2387 /Admin. (Services)/2026

Sri **Rakesh Kumar Singh-I**, Special Judge/Additional District & Sessions Judge, Barabanki to be Additional District & Sessions Judge, Barabanki.

No. 2388 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Vinay Kumar Singh-III**, Additional District & Sessions Judge, Barabanki is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Prayagraj (North).

No. 2389 /Admin. (Services)/2026

Sri **Sunil Kumar-II**, Additional District & Sessions Judge (Fast Track Court), Pilibhit to be Additional District & Sessions Judge (Fast Track Court), Pilibhit for trying cases of crime against women vice Smt. Anu Saxena.

No. 2390 /Admin. (Services)/2026

Smt. **Anu Saxena**, Additional District & Sessions Judge (Fast Track Court), Pilibhit to be Additional District & Sessions Judge/Special Judge, Pilibhit vice Km. Shikha Pradhan.

She is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Pilibhit against the special court created for trying cases under the said Act.

No. 2391 /Admin. (Services)/2026

Km. **Shikha Pradhan**, Special Judge/Additional District & Sessions Judge, Pilibhit to be Additional District & Sessions Judge/Special Judge, Pilibhit for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Ram Kishor-IV.

No. 2392 /Admin. (Services)/2026

Sri **Ram Kishor-IV**, Special Judge/Additional District & Sessions Judge, Pilibhit to be Additional District & Sessions Judge, Pilibhit.

No. 2393 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Sri **Mahendra Srivastava**, Additional District & Sessions Judge, Pilibhit is appointed/posted as Principal Judge, Family Court, Firozabad.

No. 2394 /Admin. (Services)/2026

Sri **Vivek Kumar-I**, Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge/Special Judge, Agra vice Sri Pawan Kumar Srivastava.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Agra against the special court created for trying cases under the said Act.

No. 2395 /Admin. (Services)/2026

Sri **Pawan Kumar Srivastava**, Special Judge/Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge/Special Judge, Agra vice Sri Vikas Goyal.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Agra against the special court created for trying cases under the said Act.

No. 2396 /Admin. (Services)/2026

Sri **Vikas Goyal**, Special Judge/Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge/Special Judge, Agra for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Shiv Kumar-II.

No. 2397 /Admin. (Services)/2026

Sri **Shiv Kumar-II**, Special Judge/Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge, Agra.

No. 2398 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Pushkar Upadhyay**, Additional District & Sessions Judge, Agra is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Meerut (North).

No. 2399 /Admin. (Services)/2026

Sri **Shabistan Aquil**, Additional District & Sessions Judge, Baghpat to be Additional District & Sessions Judge/Special Judge, Baghpat for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Vishnu Prasad Agrawal.

No. 2400 /Admin. (Services)/2026

Sri **Vishnu Prasad Agrawal**, Special Judge/Additional District & Sessions Judge, Baghpat to be Additional District & Sessions Judge, Baghpat.

No. 2401 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Smt. **Poonam Rajput**, Additional District & Sessions Judge, Baghpat is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Mainpuri.

No. 2402 /Admin. (Services)/2026

Km. **Nisha Srivastava**, Additional District & Sessions Judge, Kanpur Nagar to be Additional District & Sessions Judge/Special Judge, Kanpur Nagar vice Sri Dev Kant Shukla.

She is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Kanpur Nagar against the special court created for trying cases under the said Act.

No. 2403 /Admin. (Services)/2026

Sri **Dev Kant Shukla**, Special Judge/Additional District & Sessions Judge, Kanpur Nagar to be Additional District & Sessions Judge, Kanpur Nagar.

No. 2404 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Smt. **Sapna Tripathi-I**, Additional District & Sessions Judge, Kanpur Nagar is appointed/posted as Principal Judge, Family Court, Gonda.

No. 2405 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Sri **Veer Bhadra**, Secretary, U.P. State Law Commission, Lucknow is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Fatehpur.

No. 2406 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Sri **Ajay Kumar Shahi**, Special Judge/Additional District & Sessions Judge, Azamgarh is appointed/posted as Principal Judge, Family Court, Banda.

No. 2407 /Admin. (Services)/2026

Smt. **Archna Gupta**, Additional District & Sessions Judge, Firozabad to be Additional District & Sessions Judge/Special Judge, Firozabad for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Smt. Sakshi Sharma.

No. 2408 /Admin. (Services)/2026

Smt. **Sakshi Sharma**, Special Judge/Additional District & Sessions Judge, Firozabad to be Additional District & Sessions Judge, Firozabad.

No. 2409 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Smt. **Neelu Mogha**, Additional District & Sessions Judge, Firozabad is appointed/posted as Principal Judge, Family Court, Pilibhit.

No. 2410 /Admin. (Services)/2026

Sri **Abhishek Kumar Srivastav**, Additional District & Sessions Judge, Lakhimpur Kheri to be Additional District & Sessions Judge/Special Judge, Lakhimpur Kheri vice Smt. Renu Singh.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Lakhimpur Kheri against the special court created for trying cases under the said Act.

No. 2411 /Admin. (Services)/2026

Smt. **Renu Singh**, Special Judge/Additional District & Sessions Judge, Lakhimpur Kheri to be Additional District & Sessions Judge, Lakhimpur Kheri.

No. 2412 /Admin. (Services)/2026

Sri **Manoj Kumar Singh-II**, Additional District & Sessions Judge, Lakhimpur Kheri to be Additional District & Sessions Judge/Special Judge, Lakhimpur Kheri for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Smt. Rejeshwari Toliya.

No. 2413 /Admin. (Services)/2026

Smt. **Rajeshwari Toliya**, Special Judge/Additional District & Sessions Judge, Lakhimpur Kheri to be Additional District & Sessions Judge, Lakhimpur Kheri.

No. 2414 /Admin. (Services)/2026

Sri **Ashok Kumar Dubey-I**, Additional District & Sessions Judge, Lakhimpur Kheri to be Presiding Officer, Commercial Court, Ayodhya.

No. 2415 /Admin. (Services)/2026

Pursuant to Government O.M. No. 480/II-4-2026-02-4099/41/2023 dated 23.10.2026, Smt. **Mita Singh**, Additional Principal Judge, Family Court, Meerut is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Jhansi.

No. 2416 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Sri **Vimal Prakash Arya**, Additional Principal Judge, Family Court, Jaunpur is appointed/posted as Additional Principal Judge, Family Court, Maharajganj.

No. 2417 /Admin. (Services)/2026

Smt. **Manjula Bhalotia**, Additional District & Sessions Judge, Muzaffar Nagar to be Additional District & Sessions Judge (Fast Track Court), Muzaffar Nagar for trying cases of crime against women.

No. 2418 /Admin. (Services)/2026

Smt. **Shiv Kumari**, Additional District & Sessions Judge (Fast Track Court), Muzaffar Nagar to be Additional District & Sessions Judge (Fast Track Court), Muzaffar Nagar in the court created under 14th Finance Commission vice Sri Ravi Kumar Diwkar.

No. 2419 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/1013/VII-Nyay-2-2026-58G/ 2001 T.C. dated 22.10.2026, Sri **Ravi Kumar Diwkar**, Additional District & Sessions Judge (Fast Track Court), Muzaffar Nagar is appointed/posted as Additional Principal Judge, Family Court, Muzaffar Nagar.

BY ORDER OF THE HON'BLE COURT,

sd/-
(MANJEET SINGH SHEORAN)
REGISTRAR GENERAL

No. 624/Admin. (Services)/2026, Dated: Allahabad: October 23, 2026.

Copy forwarded for information and necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request to relieve the Officers concerned, if any.
3. Pramukh Sachiv Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow. (through e-mail)
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (through e-mail)
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges, Principal Judges, Family Courts, P.Os., LARRA and P.Os., MACT (through e-mail)

The Officers whose names have been mentioned above shall hand over charge of their present post, and shall proceed to take over charge of the new posting immediately or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

The handing and taking over charge certificates may kindly be sent to the Assistant Registrar (Services), High Court, Allahabad, both physically and on official email ID of Services Section.

The officers shall also mention their personal ID no., allotted by the Court on the charge certificate.

The officers, who are transferred/posted on their own request, are not entitled for any T.A. under Rule 42 of Chapter-IV of Financial Hand Book, Volume-III.

Kindly refer to G.L. No. 27/Admin G-II dated 24.11.2021 wherein it has been directed that "District & Sessions Judges & Principal Judges of Family Courts to strictly ensure that no case remains pending in courts falling vacant on account of transfer etc. of presiding officers, unless the same is specifically barred.

That immediately upon handing over charge by the transferred Presiding Officer and the Court falling vacant as a result thereof, the staff attached to such vacant court be transferred to other courts/establishment.

8. **Sri Kunal Vepa, Director, National Legal Services Authority, New Delhi**

You shall hand over charge of your present post w.e.f 31.10.2026, and shall proceed to take over charge of the new posting or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

The handing and taking over charge certificates may kindly be sent to the Assistant Registrar (Services), High Court, Allahabad, both physically and on official email ID of Services Section.

9. The Senior Registrar, High Court, Lucknow Bench, Lucknow. (through e-mail)
10. The Registrar (Judicial) (Confidential), High Court, Allahabad.(through e-mail)
11. The Registrar (Judicial) (Computer), High Court, Allahabad.(through e-mail)
12. The Registrar (Judicial) (Budget), High Court, Allahabad.(through e-mail)
13. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad.(through e-mail)
14. The Deputy Registrar (Admin. Misc.-2), High Court, Allahabad.(through e-mail)
15. The Deputy Registrar (G.), High Court, Allahabad.(through e-mail)
16. The Deputy Registrar (Conf. 'B'), High Court, Allahabad.(through e-mail)
17. The Deputy Registrar (Admin. A-3), High Court, Allahabad.(through e-mail)
18. The Assistant Registrar (Admin. A-2), High Court, Allahabad.(through e-mail)
19. The Assistant Registrar (Admin. C), High Court, Allahabad.(through e-mail)
20. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
21. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
22. P.Ss. to the Hon'ble Judges with the request to place this notification before their Lordships for kind perusal. (through e-mail)

BY ORDER OF THE HON'BLE COURT,

sd/-
(RAJNESH KUMAR)
REGISTRAR (JUDICIAL) (SERVICES)